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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 8th December, 2014.

No.LL(B).146/2010/227.—The Meghalaya Police (Amendment) Act, 2014) (Act No. 12 of 2014) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2014.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 8th December, 2014.

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THE MEGHALAYA POLICE (AMENDMENT) ACT, 2014

An

Act

further to amend the Meghalaya Police Act, 2010.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Police (Amendment) Act, 2014.
- (2) It shall come into force at once.

Amendment of Section 36.

2. In Section 36 of the Meghalaya Police Act, 2010, in sub-section (1) -
 - (i) in clause (f), the words "as its Member-Secretary; and" shall be omitted;
 - (ii) after the existing clause (f) the following new clause (g) shall be inserted, namely, -

“(g) Member Secretary to the State Security Commission to be appointed by the State of Meghalaya from officers at the level of Additional Director General of Police or above, preferably in the HAG+ scale of pay, and”.
 - (iii) the existing clause (g) shall be renumbered as clause (h).

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.